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MCRC-24866-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE AMIT SETH

ON THE 17th OF JUNE, 2025MISC. CRIMINAL CASE No. 24866 of 2025*NASIR HUSAIN**Versus**THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Mukesh Sharma - Advocate for the applicant.
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ORDER

This fourth application has been filed by the applicant under Section 483 of BNSS for grant of temporary bail for the purposes of securing adequate treatment of the applicant who is alleged to have suffered from paralysis attack. The applicant has been arrested in Crime No. 32/2020 registered at Police Station Kotwali Gwalior, District Gwalior for the offence punishable under Sections 420, 467, 468 of IPC.

In compliance of order dated 5.6.2025 the counsel for the State has produced the medical report dated 16.06.2025 which reveals that the applicant is suffering from physical ailment. However, the report further states that the treatment is being administered to him in the government hospital.

Considering the submissions made by learned counsel for the applicant, this Court deems it fit to grant interim bail to the applicant for a period of one month for seeking medical treatment as per his own choice.

Accordingly, the application is **allowed** to the aforesaid extent and it is hereby directed that the applicant shall be released on interim bail till 21.07.2025 on his furnishing personal bond of Rs.1,00,000/- (Rupees One Lac only) with one



solvent surety of the like amount to the satisfaction of the concerned trial Court/committal Court.

The applicant shall positively surrender on 21.07.2025, failing which necessary steps shall be taken by the trial Court immediately for his arrest and for being committed to custody.

This order will remain operative subject to compliance of the following conditions by the applicant:-

- 1) The applicant will comply with all the terms and conditions of the bond executed by him;
- 2) The applicant will cooperate in the investigation/trial, as the case may be;
- 3) The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
- 4) The applicant will not commit any other offence during pendency of the trial, failing which, this bail order shall stand cancelled automatically without further reference to the Bench.
- 5) The applicant will not seek unnecessary adjournments during the trial; and
- 6) The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.

A copy of this order be sent to the court below for necessary information and compliance.

C.C.as per rules.

(AMIT SETH)
JUDGE

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